GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA

STARRED QUESTION NO. 206

ANSWERED ON MONDAY, DECEMBER 15, 2025/ Agrahayana 24, 1947 (Saka)

Reassessment of Digital Competition Rules, 2025

QUESTION

206. Shri Sukanta Kumar Panigrahi:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has received encouraging feedback from stakeholders, including those in Odisha, following the request for proposal to reassess the Digital Competition Rules, 2025, if so, the details thereof;
- (b) the progress made in selection of the agency and reassessment timeline;
- (c) the key focus areas identified to further strengthen India's digital market competitiveness; and
- (d) the manner in which the reassessment is likely to benefit startups and digital entrepreneurs, particularly in emerging regions such as Odisha and aspirational districts like Kandhamal?

ANSWER

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN)
AND CORPORATE AFFAIRS

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO. 206 FOR 15.12.2025 REGARDING REASSESSMENT OF DIGITAL COMPETITION RULES, 2025

(b), (c) & (d) In view of the answer to part (a) question doesn't arise.

⁽a) There are no Digital Competition Rules 2025. Hence there is no request for proposal to reassess the same has been issued.